

Annexure A

ANDAMAN AND NICOBAR ADMINISTRATION;  
SECRETARIAT

Port Blair, the 9<sup>th</sup> April, 1984.

N O T I F I C A T I O N

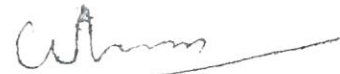
No. /F.No.1-324/82-TW. In exercise of the powers conferred by sub-section(1) of Section 3 of the Andaman and Nicobar Islands(Protection of Aboriginal Tribes) Regulation, 1956(Regulation No.3 of 1956), the Lt.Governor( Administrator), Andaman and Nicobar Islands hereby makes the following amendments to the Notification No.107/79 F.No.40-243/78-TW dated 19th July, 1979 and published in Andaman and Nicobar Gazette No.107/79 dated 19.7.1979.

A M E N D M E N T

After the para under the heading "South Andaman" of the above said Notification, the following shall be inserted:-

"The entire area on the eastern side of Andaman Trunk Road alignment from Putatang creek upto 110 Km of Andaman Trunk Road extending upto the sea on eastern side".

By Order,



Assistant Commissioner (TW).

Copy to:-

1. The Manager, Government Press, Port Blair with the request that the Notification may be published in the Extra ordinary issue of Andaman and Nicobar Gazette forthwith and 10 copies of the relevant Gazette in which this Notification is published may kindly be supplied to Tribal Welfare Cell in the Secretariat.
2. The Chief Conservator of Forests, Andaman and Nicobar Islands, Port Blair.
3. The Deputy Commissioner, Andamans District, Port Blair.
4. The Inspector General of Police, Andaman and Nicobar Islands, Port Blair.

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